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Open Court
CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 539 of 2005

Friday, this the 25th day of August, 2006

Hon'ble Mr. Justice Khem Karan, Vice Chairman

Gupteshwar Ram Son of resident of Village and Post Narhi, District Ballia.

Applicant

{By Advocate Shri Kirtikar Pandey}

Versus

1. The Union of India through Secretary, Ministry of Communication & Post, Central Secretariat, New Delhi.
2. The Chief Post Master General, U.P. at Lucknow.
3. The D.A. (Pension), U.P., Lucknow.
4. The Superintendent of Post Offices, Ballia.
5. The Post Master (H.S.G.-1), Ballia, H.O., district Ballia.

Respondents

{By Advocate Sri Saumitra Singh}

ORDER

Counsel for the applicant has prayed that this O.A. may be finally disposed of with direction to Chief Post Master General to reconsider the revision in pension and in the amount of gratuity, in the light of subsequent developments as mentioned in paragraph no. 'C' of the reply. He says that it is admitted in paragraph no. 'C' of preliminary objections of the reply that the case of pay fixation of the applicant was re-examined and said para 1 R has been dropped, vide letter dated

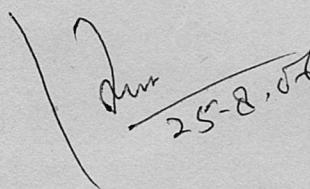
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02.09.2005 and 08.09.2005 amount of Rs.20917/- has been directed to be refunded to the applicant and the pension revised vide order dated 20.12.2005. The learned counsel says that instead of revising the pension to Rs.6050.00 a month, it has been revised to lesser amount. He has also contended that as per rules, the applicant is entitled to Rs.10,740.00 more, under the head of gratuity. According to him, the authority concerned namely Chief Post Master General, Lucknow may be asked to examine these claims and to do the needful.

2. The Tribunal is of the view that the request of the learned counsel is reasonable. After his pay has been fixed as per his request, it should not difficult to ascertain as to what amount comes under the head of gratuity and at what stage monthly pension has to be fixed.

3. This O.A. is accordingly disposed of as per the submission made by Shri Kirtikar Pandey with a direction to Chief Post Master General to get it examined as to whether some more amount under the head of Gratuity is payable to the applicant in addition to what has already been paid and whether pension has correctly been revised as per rules or it needs further revision. He will pass suitable orders within a period of 3 months from the date a certified copy of the order is produced before him. No order as to cost.


Vice Chairman

/M.M./